

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

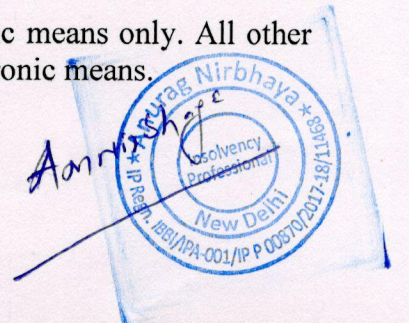
**FOR THE ATTENTION OF THE CREDITORS OF RSV EARTH ENTERPRISES PRIVATE LIMITED**

| RELEVANT PARTICULARS  |  |
|---|--|
| 1. Name of corporate debtor   | <b>RSV Earth Enterprises Private Limited</b>   |
| 2. Date of incorporation of corporate debtor  | 09 <sup>th</sup> February, 2017  |
| 3. Authority under which corporate debtor is incorporated / registered  | Registrar of Companies- Kanpur   |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor  | U70200UP2017PTC090263  |
| 5. Address of the registered office and principal office (if any) of corporate debtor   | <b>Registered Office Address as per the MCA Records:</b> 12, Alipur, Gijuaari, Post Chanderu, Bulandshahr Uttar Pradesh -203001  |
| 6. Insolvency commencement date in respect of corporate debtor  | 15 <sup>th</sup> September, 2023   |
| 7. Estimated date of closure of insolvency resolution process   | 13 <sup>th</sup> March, 2024   |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                  | <b>Name:</b> Anurag Nirbhaya<br><b>Reg No:</b> IBBI/IPA-001/IP-P00870/2017-2018/11468  |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board  | <b>Address:</b> 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092<br><b>Email Id:</b> <a href="mailto:anurag@canirbhaya.com">anurag@canirbhaya.com</a> |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional   | <b>Address:</b> 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092<br><b>Email Id:</b> <a href="mailto:cirp.rsv@gmail.com">cirp.rsv@gmail.com</a>       |
| 11. Last date for submission of claims  | 29 <sup>th</sup> September, 2023   |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | NA   |
| 13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | NA   |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:  | a. <b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br><b>Physical Address:</b> same as above in point no. 10<br>b. NA         |

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s **RSV Earth Enterprises Private Limited** on 15.09.2023.

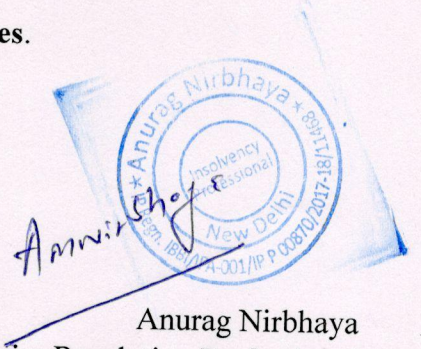
The creditors of M/s **RSV Earth Enterprises Private Limited** are hereby called upon to submit their claims with proof on or before 29<sup>th</sup> September, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Date: 17.09.2023  
Place: New Delhi

Anurag Nirbhaya  
Interim Resolution Professional  
In the matter of RSV Earth Enterprises Private Limited  
Regn. No.: IBBI/PA-001/IP-P00870/2017-2018/11468  
Reg Address: 204, Sagar Plaza, Plot No.19  
District Centre Laxmi Nagar New Delhi-110092  
Email Id: [anurag@canirbhaya.com](mailto:anurag@canirbhaya.com), [cirp.rsv@gmail.com](mailto:cirp.rsv@gmail.com)



**SBI STATE BANK OF INDIA**  
Regional Business Office  
FIRST FLOOR, STATE BANK OF INDIA, GONDIA BRANCH  
TENDER NOTICE FOR HIRING OF CONTRACTOR FOR  
**SISAMAU BRANCH, DISTT. GONDIA**

State Bank of India, RBO-VII/03 Gondia invites application to hire the commercially approved contractor for the work of construction of Sisamau Branch, Distt. Gondia approx 200 Sq. M/2150 Sq. Ft. (Floor Area). Complete documents may be downloaded from the bank's website [www.sbi.co.in](http://www.sbi.co.in) under "Procurement News". Any corrigendum, addendum will be available only on our website. Submission of application will start from 14.09.2023 at 3:30 PM. Date: 17.09.2023 Regional Manager (RBO-VII)

**इंडियन बैंक Indian Bank**  
ALLAHABAD  
E-Auction Sale Notice

**Sale Notice for Sale of Immovable Properties**  
Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(b) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Indian Bank, Secured Creditor, the Physical/Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, secured 10:00 AM TO 02:00 PM, for the recovery of dues to the Indian Bank, Secured Creditor from the following Borrower(s) and Guarantor(s). The Reserve Price and Earnest Money Deposit (EMD) of the respective properties is furnishing below.

**Kotak Mahindra Bank Limited**  
Registered Office: 7/BK-1, C-27, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051  
Branch Office: 7th Floor, Plot No. 7, Sector - 125, Noida, Company, Noida, UP - 201313

**POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of Kotak Mahindra Bank Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8(b) of the Security Interest (Enforcement) Rules, 2002 issued demand notices to the Borrower(s) and Guarantor(s) to repay the amount mentioned in the said notices within 30 days from the date of receipt of the said notices. The Borrower(s) and Guarantor(s) have failed to repay the amount mentioned in the said notices within the stipulated time. The undersigned is hereby giving notice to the Borrower(s) and Guarantor(s) to repay the amount mentioned in the said notices within 30 days from the date of receipt of the said notices. The Borrower(s) and Guarantor(s) are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFHL for the amount mentioned against each party along with further interest thereon till the date of realization.

**SHIVALIK SMALL FINANCE BANK LTD.**  
Registered Office: 501, Satyan Aarun, Jaspoti District Centre, New Delhi - 110023  
CIN: U65900DL2020PLC306027

**POSSESSION NOTICE (For immovable property) Rule 8(b)**

Whereas, the undersigned being the Authorized Officer of the Shivalik Small Finance Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 8(b) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.06.2023 for loan A/c No. 162841000208 calling upon the 1. Ashish Jain S/o Mr. Lata Harish Kumar Jain R/o Jain Mandir Kp Pass, 816 Munatali Mawanakant, Marwara, District Meerut UP 250401, 2. Lata Harish Kumar Jain S/o Mr. Lata Harish Kumar Jain R/o Jain Mandir Kp Pass, 816 Munatali Mawanakant, Marwara, District Meerut UP 250401 to repay the amount mentioned in the notice by the date of receipt of the said notice. The Borrower has failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 8(b) of the Security Interest (Enforcement) Rules, 2002 and in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 8(b) of the Security Interest (Enforcement) Rules, 2002. The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shivalik Small Finance Bank Ltd. for an amount of Rs. 9,68,884/- (Rupees Nine Lakh Sixty Eight Thousand Eight Hundred Eighty Four Only) within 60 days from the date of receipt of the said notice. The Borrower has failed to repay the amount, notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 8(b) of the Security Interest (Enforcement) Rules, 2002. The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Shivalik Small Finance Bank Ltd. for an amount of Rs. 9,68,884/- (Rupees Nine Lakh Sixty Eight Thousand Eight Hundred Eighty Four Only) and interest thereon. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**इंडियन बैंक Indian Bank**  
ALLAHABAD  
E-Auction Sale Notice

**POSSESSION NOTICE (For immovable properties) under Rule 8(b)**

The Authorized Officer of Indian Bank (e-Allahabad) Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrower(s)/guarantor(s) to repay the amount mentioned in the notice being together with further interest and contractual rate on the affected amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower(s)/guarantor(s) have failed to repay the amount of the said notice. The undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with the Rule-8 of the said Act. The borrower(s)/guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the properties will be subject to the charge of Indian Bank (e-Allahabad) Bank, for the amounts and interest thereon. Details of the mortgaged properties of which the possession has been taken is as follows.

The Borrower's attention is invited to provisions of sub-section (8) for section 13 of Act, in respect of time available, to redeem the secured assets.

**CAN FIN HOMES LTD.**  
S/O 34 & 35 1ST FLOOR, ABOVE CANARA BANK,  
Sector 10A Gurugram, Ph. 0124-2370035, 7625079135  
Email: gurgaon@canfinhomes.com CIN : L85110KA1997PLC008699

**POSSESSION NOTICE (FOR IMMovable PROPERTY)**

The undersigned being the Authorized Officer of Can Fin Homes Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8(b) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against account and stated hereunder calling upon the borrower(s)/guarantor(s) to repay the amount mentioned in the notice with further interest at contractual rates till the date of realization within 60 days from the date of receipt of the said notice. The Borrower(s) and Guarantor(s) have failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, against each borrower, in exercise of powers conferred under Section 13(4) of the said Act read with Rule 8(b) of the Security Interest (Enforcement) Rules, 2002 on dates mentioned hereunder.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
**RSV EARTH ENTERPRISES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

|  |   |
|--|---|
| 1. Name of corporate debtor  | RSV Earth Enterprises Private Limited   |
| 2. Date of incorporation of corporate debtor   | 09th February, 2017   |
| 3. Authority under which corporate debtor is incorporated / registered   | Registrar of Companies - Kanpur   |
| 4. Corporate Identity No./ Limited Liability Partnership No. of corporate debtor   | U72902UP2017PT090263  |
| 5. Address of the registered office and principal office (if any) of corporate debtor  | Registered Office Address as per the MCA Records: 12, Akriti Gupta, Post Chanderi, Bulandshahr Uttar Pradesh - 203001     |
| 6. Insolvency commencement date in respect of corporate debtor   | 15th September, 2023  |
| 7. Estimated date of closure of insolvency resolution process  | 13th March, 2024  |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                 | Name: Anurag Nirbhaya<br>Reg. No: IB/INP/01/19-00870/2017-2018/1468<br>Email: id. anurag@canfinbha.com                    |
| 9. Address and e-mail of the interim resolution professional   | Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092<br>Email: id. anurag@canfinbha.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional  | Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092<br>Email: id. anurag@canfinbha.com |
| 11. Last date for admission of claims  | 29th September, 2023  |
| 12. Classes of creditors, if any, under class (b) of sub-section (8) of section 21, as certified by the interim resolution professional  | NA  |
| 13. Names of insolvency professional identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA  |
| 14. (a) Web link and (b) Details of authorized representatives are available at  | A. Web link: <a href="https://hbs.gov.in/home/downloads">https://hbs.gov.in/home/downloads</a>                            |

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the M/s RSV Earth Enterprises Private Limited on 15.09.2023. The creditors of M/s RSV Earth Enterprises Private Limited are hereby called upon to submit their claims with proof on or before 29th September, 2023 in the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 and as authorised representative of the class (NA) in Form CA. Submission of false or misleading proof of claim shall attract penalties.

Anurag Nirbhaya  
Interim Resolution Professional  
In the matter of RSV Earth Enterprises Private Limited  
Rgn. No. IB/INP/01/19-00870/2017-2018/1468  
Reg. Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi-110092  
Email: id. anurag@canfinbha.com, id. anurag@nclt.gov.in

**इंडियन बैंक Indian Bank**  
ALLAHABAD  
E-Auction Sale Notice

**POSSESSION NOTICE (For immovable properties) under Rule 8(b)**

The Authorized Officer of Indian Bank (e-Allahabad) Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, issued demand notice on the date mentioned against account and stated hereunder calling upon the borrower(s)/guarantor(s) to repay the amount mentioned in the notice being together with further interest and contractual rate on the affected amount and incidental expenses, costs, charges etc. within sixty days from the date of receipt of said notice. The borrower(s)/guarantor(s) have failed to repay the amount of the said notice. The undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with the Rule-8 of the said Act. The borrower(s)/guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property. Any dealing with the properties will be subject to the charge of Indian Bank (e-Allahabad) Bank, for the amounts and interest thereon. Details of the mortgaged properties of which the possession has been taken is as follows.

The Borrower's attention is invited to provisions of sub-section (8) for section 13 of Act, in respect of time available, to redeem the secured assets.

**ADITYA BIRLA CAPITAL**  
ADITYA BIRLA FINANCE LIMITED  
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.  
Corporate Office: 100' Floor, R Tech Park, Nirton Complex, Near Hub Mall, Gurgaon (East), Mumbai-400 063, MH.

**E-AUCTION SALE NOTICE**

19 days Auction Sale Notice for Sale of Immovable Assets, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (b) of the Security Interest (Enforcement) Rules, 2002

Whereas the Authorized Officer of Aditya Birla Finance Limited / Secured Creditor had taken possession of the following secured assets Act, 2002 (SARFESI) for recovery of the secured debts and Co-Borrowers, notice is hereby given to the public in general and to the Borrower(s) and Co-Borrower(s) that a sale of the following property for realization of the debts due to the Aditya Birla Finance Limited will be held on "As is where is", "As is what is" and "Whatever there is" basis.

**DATE & TIME OF E-AUCTION : 04.10.2023, BETWEEN 11:00 A. M. TO 01:00 P. M.**  
**LAST DATE OF RECEIPT OF KYC & EARNETS MONEY DEPOSIT (EMD) : 03.10.2023**

**AU SMALL FINANCE BANK LIMITED**  
(A SCHEDULED COMMERCIAL BANK)  
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN: L31691RJ1996PLC011381)

**APPENDIX IV (SEE RULE 8(b)) POSSESSION NOTICE**

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 8(b) of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

| Name of borrower/Co-Borrower/ Mortgagee/Guarantor / Loan A/c No. | 13(2) Notice Date & Amount | Description of Mortgaged Property   | Date of Possession Taken |
|--|----------------------------|---|--------------------------|
| (A/C No. 1900106011642282) M/s. MAYA (Co-Borrower)               | 10-Jul-23<br>Rs. 579823/-  | All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property situated at B-93 Khasra No 25/3 Chhapra/ WANGANA & TESIJI DADHI DIST: GOUTAM SUDH NAGAR, Uttar Pradesh measuring 110 Square Yard. Est: OTHER PROPERTY, West: OTHER PROPERTY, North: ROAD 18 FT Wide, South: OTHER PROPERTY. | 13-Sep-23                |
| (A/C No. 1900106012479862) Mr. Praveen Kumar (Co-Borrower)       | 15-Dec-22<br>Rs. 1827225/- | All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property situated at KHASRA NO 53, VILL: Ghazabad, Uttar Pradesh measuring 5 Bhasa and 10 Bighas.  | 15-Sep-23                |

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said Act, 2002 read with Rule 8(b) of the Security Interest (Enforcement) Rules, 2002. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower(s) and Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for the amount and interest thereon mentioned in the above table.

**कनारा बैंक Canara Bank**  
Regional office, Haldwani  
Kusumkhara, near Balaji Banquet Hall, Chhapur, Haldwani, Email: [crhdld@canarabank.com](mailto:crhdld@canarabank.com)

**E-AUCTION / SALE NOTICE**

Notice is hereby given to the effect that the movable property (ies) described herein; taken possession under the provisions of the hypothecation agreement signed by you will be sold by holding public auction on the following terms & conditions: E auction arranged by the service provider M/s Canbank Computer Services Ltd. through the website <https://indianbankseuction.com> through different lots. The details E-auction: also available at <https://indianbankseuction.com>. The details E-auction also available at <https://indianbankseuction.com>. Last date of executing EMO 17/10/2023 Date of E-auction: 18/10/2023 between 12:30 PM TO 1:30 PM (with auto extension of 05 minutes)

| Lot No. | Name & Address of Borrowers / Guarantors / Mortgagees           | Brief Description of Property/ies   | Total Liabilities as on 31.08.2023  | Reserve Price Earnest Money Deposit (EMD) (IN Rs.) |
|---------|---|---|---|--|
| 1.      | Shri Sohni S/ Akil Ahmad Ward No. 3, Verma Line Tanakpur 262309 | Maker: MARUTI SUZUKI INDIA Model: MARUTI AUTO LXi Reg No: UK-D-3A-1478 Engine No: F8DN6165965 Chassis No. MA3EUA1S00E11830 Type of Body: HAACH1 SDCOE Color: SILKY SILVER, MAKE-11/2019 FUEL-PETROL | ₹ 3,79,818.45 (Rupees Three Lakh Seventy Nine Thousand Eight Hundred Eighteen & Paise Forty Five Only)+ Future Interest + Cost and other Expenses (Less Recovery, if Any) | ₹ 1,00,000.00 EMD ₹ 1,00,000.00                    |

Branch : Tanakpur, Person to contact: Mr. Mahesh Kapri, 9045111095

**PUNJAB NATIONAL BANK**  
Circle Office : Raj Tower, Shivaji Nagar, Delhi Road, Saharanpur - 247001

**SYMBOLIC POSSESSION NOTICE**

Whereas, the undersigned being the authorized officer of the PUNJAB NATIONAL BANK, Saharanpur under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 8(b) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against each account calling upon the respective borrower(s) to repay the amount mentioned against each account within 60 days from the date of receipt of the said notice. The Borrower(s) and Guarantor(s) have failed to repay the amount, notice is hereby given to the borrower(s) and Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of the Act read with rule 9 of the Security Interest (Enforcement) Rules, 2002. The Borrower(s) and Guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to charge of PUNJAB NATIONAL BANK, Saharanpur for an amount and interest thereon.

| S. No.  | Name of the Account  | Description of the Property mortgaged and the Borrower (Owner of the Property)   | Amount Outstanding as on date of notice   | Date of demand Notice | Date of Symbolic Possession notice affixed |
|---|--|--|---|-----------------------|--|
| 1. <td>Mrs. Heera Devi W/o. Shiv Nath Khandal &amp; Mr. Santosh Kumar S/o. Mr. Shiv Nath Khandal (Both) R/o H.No. 20726, Opp. Krishna Public School, Gali no. 4, Vinod Vohary Colony, Saharanpur - 247001 &amp; (Guarantor) Mr. Ashish Kumar S/o. Ashish Kumar Jain R/o Gali no. 4, Vinod Vohary Colony, SRE-247001 Branch: PNB, N.A.V., Saharanpur</td> <td>One residential house measuring area 80 Sq. Yards Ft. 66.88 Sq. Mtr. Having dimensions in East 15 Ft. West 15 Ft., North 45 Ft., South 45 Ft. Built on Plot No. 50 pertaining MPL No. 20726 consisting all construction therein &amp; land beneath the same with internal construction with electric filing, connection with roof with all rights related to it situated at Mauza Sheekpura Kadeem, P.T. &amp; Distt. Saharanpur rd.</td> <td>Rs. 31,50,189.90/- Thirty One Lakhs Fifty Thousand Eighty Nine and Ninety Paise Only + Interest + Bank Expenses</td> <td>07.07.2023</td> <td>12.09.2023</td> | Mrs. Heera Devi W/o. Shiv Nath Khandal & Mr. Santosh Kumar S/o. Mr. Shiv Nath Khandal (Both) R/o H.No. 20726, Opp. Krishna Public School, Gali no. 4, Vinod Vohary Colony, Saharanpur - 247001 & (Guarantor) Mr. Ashish Kumar S/o. Ashish Kumar Jain R/o Gali no. 4, Vinod Vohary Colony, SRE-247001 Branch: PNB, N.A.V., Saharanpur | One residential house measuring area 80 Sq. Yards Ft. 66.88 Sq. Mtr. Having dimensions in East 15 Ft. West 15 Ft., North 45 Ft., South 45 Ft. Built on Plot No. 50 pertaining MPL No. 20726 consisting all construction therein & land beneath the same with internal construction with electric filing, connection with roof with all rights related to it situated at Mauza Sheekpura Kadeem, P.T. & Distt. Saharanpur rd. | Rs. 31,50,189.90/- Thirty One Lakhs Fifty Thousand Eighty Nine and Ninety Paise Only + Interest + Bank Expenses | 07.07.2023            | 12.09.2023                                 |

abadi Vinod Vohary Colony, Saharanpur duly registered at Sub Registrar Saharanpur vide sale deed No. 871 in Bk No. 4389 Pages 223-262 dated 30.01.2015, BOUNDED AS UNDER: EAST: RASTA, WEST: Plot No. 64, NORTH: Plot of other person, SOUTH: Plot No. 61 & 62

**कनारा बैंक Canara Bank**  
Regional office, Haldwani  
Kusumkhara, near Balaji Banquet Hall, Chhapur, Haldwani, Email: [crhdld@canarabank.com](mailto:crhdld@canarabank.com)

**E-AUCTION / SALE NOTICE**

Notice is hereby given to the effect that the movable property (ies) described herein; taken possession under the provisions of the hypothecation agreement signed by you will be sold by holding public auction on the following terms & conditions: E auction arranged by the service provider M/s Canbank Computer Services Ltd. through the website <https://indianbankseuction.com> through different lots. The details E-auction: also available at <https://indianbankseuction.com>. The details E-auction also available at <https://indianbankseuction.com>. Last date of executing EMO 17/10/2023 Date of E-auction: 18/10/2023 between 12:30 PM TO 1:30 PM (with auto extension of 05 minutes)

| Lot No. | Name & Address of Borrowers / Guarantors / Mortgagees           | Brief Description of Property/ies   | Total Liabilities as on 31.08.2023  | Reserve Price Earnest Money Deposit (EMD) (IN Rs.) |
|---------|---|---|---|--|
| 1.      | Shri Sohni S/ Akil Ahmad Ward No. 3, Verma Line Tanakpur 262309 | Maker: MARUTI SUZUKI INDIA Model: MARUTI AUTO LXi Reg No: UK-D-3A-1478 Engine No: F8DN6165965 Chassis No. MA3EUA1S00E11830 Type of Body: HAACH1 SDCOE Color: SILKY SILVER, MAKE-11/2019 FUEL-PETROL | ₹ 3,79,818.45 (Rupees Three Lakh Seventy Nine Thousand Eight Hundred Eighteen & Paise Forty Five Only)+ Future Interest + Cost and other Expenses (Less Recovery, if Any) | ₹ 1,00,000.00 EMD ₹ 1,00,000.00                    |

Branch : Tanakpur, Person to contact: Mr. Mahesh Kapri, 9045111095